

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

06/03/2020

T.A./260/17/2017

B DUTTA
-V/S-
STEEL AUTHORITY OF INDIA

ITEM NO:21

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. T.K. Patnaik

Notes of The Registry	Order of The Tribunal
	<p>None for the applicant. Respondents' counsel is present and submitted that this T.A. has been filed to claim the enhanced gratuity. He further submitted that the gratuity permissible to the applicant has been paid to the applicant. It is seen that no one was present on behalf of the applicant on 02.08.2019 also. Hence, the T.A. is dismissed for default for non prosecution on the part of the applicant.</p> <p>Copy of the order be sent to the applicant by post.</p> <p style="text-align: right;">(GOKUL CHANDRA PATI MEMBER (A)</p> <p style="text-align: center;">kb</p>